HIGH COURT ORIGINAL SIDE AND APPELLATE SIDE, BOMBAY
SITTING LIST W.E.F. 21ST AUGUST 2023
PARTIAL MODIFICATION W.E.F. 03.10.2023)

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble the **CHIEF JUSTICE** AND The Hon'ble Shri Justice **ARIF S. DOCTOR** **(Court Room No. 52)** **COMMERCIAL APPELLATE DIVISION BENCH** **[DIVISION BENCH-1]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) All Public Interest Litigation. (B) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Principal Seat. (C) Arbitration Appeals pertaining to Division Bench. (D) Appeals under Section 13 of the Commercial Courts Act, 2015. (E) Civil Writ Petitions relating to Infrastructure Projects. (F) Civil Writ Petitions relating to Tender matters.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) All Public Interest Litigation. (B) Writ Petitions relating to infrastructure of all Courts in Mumbai. (C) Arbitration Appeals pertaining to Division Bench. (D) Appeals under Section 13 of the Commercial Courts Act, 2015. (E) Civil Writ Petitions relating to Infrastructure Projects. (F) Writ Petitions relating to Tender matters. (G) All Appeals (except those assigned to other Court).
2	The Hon'ble Shri Justice **NITIN JAMDAR** AND The Hon'ble Smt Justice **MANJUSHA AJAY DESHPANDE** **(Court Room No. 49)** **[DIVISION BENCH - 2]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions relating to Environmental issues. (B) Civil Writ Petitions relating to Energy and Airports. (C) Civil Writ Petitions relating to Forests. (D) Civil Writ Petitions against the orders passed by CAT and MAT. (E) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (F) Civil References. (G) First Appeals.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Environmental issues. (B) Writ Petitions relating to Energy and Airports. (C) Writ Petitions relating to Forests. (D) Writ Petitions against the orders passed by CAT and MAT. (E) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (F) Civil References.

		(H) Civil Writ Petitions relating to Co-operative Societies Acts. (I) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.	(G) Writ Petitions relating to Co-operative Societies Acts. (H) Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.
3	The Hon'ble Shri Justice **SUNIL B. SHUKRE** **AND** The Hon'ble Shri. Justice **FIRDOSH P. POONIWALLA** **(Court Room No. 43) [DIVISION BENCH-3]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court. (C) Civil Writ Petitions not assigned to other Courts. (D) Writ Petitions against High Court and District Courts' Administration and it's offices / officers . (E) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims related thereto except those assigned to other Court. (C) Writ Petitions not assigned to other Courts. (D) Writ Petitions against High Court and District Courts' Administration and it's offices / officers. (E) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.

4	The Hon'ble Shri Justice **K. R. SHRIRAM** AND The Hon'ble Smt. Justice **NEELA KEDAR GOKHALE** **(Court Room No. 13)** **[DIVISION BENCH - 4]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Writ Petitions and References under Direct Tax Laws. (C) Appeals under Direct Tax Laws from the year 2018 onwards. (D) Civil Writ Petitions relating to the Maharashtra Land Revenue Code. (E) Chartered Accountant References (F) Civil Work not assigned to other Courts. (G) Contempt Appeals.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Writ Petitions and References under Direct Tax Laws. (C) Appeals under Direct Tax Laws from the year 2018 onwards. (D) Writ Petitions relating to the Maharashtra Land Revenue Code. (E) Chartered Accountant References. (F) Civil Work not assigned to other Courts. (G) Contempt Appeals.
5 *	The Hon'ble Shri Justice **G. S. PATEL** **AND** The Hon'ble Shri Justice **KAMAL R. KHATA** **(Court Room No. 24)** **[DIVISION BENCH - 5]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas, (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (C) Civil Writ Petitions relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporation.

		(excluding Labour / Service matters) and the matters relating to the Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas. **(D) Civil Writ Petitions pertaining to Maharashtra Slum Areas (Improvement, Clearance and Development) Act.** **(E) Civil Writ Petitions pertaining to Maharashtra Housing and Area Development Act.** **(F) Civil Writ Petitions seeking composite reliefs under the Maharashtra Slum Areas Act, MHADA Act and Municipal Corporation Act.**	**(C) Civil Writ Petitions pertaining to Maharashtra Slum Areas (Improvement, Clearance and Development) Act.** **(D) Civil Writ Petitions pertaining to Maharashtra Housing and Area Development Act.** **(E) Civil Writ Petitions seeking composite reliefs under the Maharashtra Slum Areas Act, MHADA Act and Municipal Corporation Act.**
6	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **AND** The Hon'ble Ms Justice **GAURI GODSE** **(Court Room No. 40)** **[DIVISION BENCH - 6]**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Criminal Appeals **of ODD years** against Acquittal (except those assigned to other Court). (B) All Criminal Appeals of **ODD** years against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused **are in jail** and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals **of ODD years** against conviction wherein accused **are on bail** and connected appeals arising out of the same judgment. (D) Applications for Leave to Appeal. (E) Preventive Detention Matters. (F) Habeas Corpus Matters and Criminal References. (G) Letter Patent Appeals. (H) Civil Writ Petitions under Medical Termination of Pregnancy Act (MTP)	**ORIGINAL SIDE** ----

		(I) Other Criminal work not assigned to other Courts.	
7	The Hon'ble Shri. Justice **A. S. GADKARI** **AND** The Hon'ble Justice **SHARMILA U. DESHMUKH** **(Court Room No. 53)** **[DIVISION BENCH – 7]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet and order directing investigation under Section 156(3) of the Cr.P.C. (except those assigned to other Court). (B) Writ Petitions relating to Furlough, Parole, Remission & Commutation of Sentence/Pre-mature release. (C) Confirmation of Death Sentence Cases with connected Appeals. (D) Criminal Writ Petitions and applications including seeking directions not assigned to other Courts.	**ORIGINAL SIDE** ------
8 *	The Hon'ble Shri Justice **NITIN W. SAMBRE** **AND** The Hon'ble Shri Justice **N. R. BORKAR** **(Court Room No. 31)** **[DIVISION BENCH-8]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: A) All Criminal Appeals **of EVEN years** against Acquittal (except those assigned to other Court). (B) All Criminal Appeals **of EVEN Years** against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused **are in jail** and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals **of EVEN years** against conviction wherein the accused **are on bail** and connected appeals arising out of the same judgment.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Contempt Petitions.

		(D) All Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children **including** quashing of FIRs, C.R. and Chargesheet or order directing investigation under section 156 (3) of Cr.P.C. (E) All Criminal Applications and Criminal Writ Petitions including quashing of FIRs, C.R. and Chargesheet or order directing investigation under section 156 (3) of Cr.P.C.in relation to crime under the Prevention of Corruption Act **(except those assigned to other Court) .** (F) Criminal Contempt Petitions.	
9	The Hon'ble Shri. Justice **G. S. KULKARNI** **AND** The Hon'ble Shri Justice **JITENDRA S. JAIN** **(Court Room No. 54) [DIVISION BENCH - 9]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, FERA and FEMA). (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Civil Writ Petitions relating to resettlement of project affected persons. **D**) Writ Petitions relating to National Stock Exchange and Securities and Exchange Board of India Act, 1992 (SEBI)	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, FERA and FEMA) (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions relating to resettlement of project affected persons. (D) Writ Petitions relating to National Stock Exchange and Securities and Exchange Board of India Act, 1992 (SEBI)

10	The Hon'ble Shri. Justice **B. P. COLABAWALLA** **AND** The Hon'ble Shri Justice **M. M. SATHAYE** **(Court Room No.6)** **[DIVISION BENCH-10]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Insolvency and Bankruptcy Code. (B) Civil Writ Petitions relating to the Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (C) Matters against orders passed by DRT & DRAT under any enactment. (D) Family Court Appeals. (E) Writ Petitions challenging Look Out Notice (Civil) (F) Appeals under Direct Tax Laws up to the year 2017.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Insolvency and Bankruptcy Code. (B) Writ Petitions relating to the Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (C) Matters against orders passed by DRT & DRAT under any enactment. (D) Writ Petitions challenging Look Out Notice (Civil) (E) Appeals under Direct Tax Laws up to the year 2017.
11 *	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** **(Court Room No. 10)** **[SINGLE BENCH–1]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) All Second Appeals. (B) All Civil Writ-Petitions and Civil Revision Applications under Rent Act of **EVEN** years and those arising out of orders passed in suits under the Rent Act and Presidency / Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.	**ORIGINAL SIDE**

12	The Hon'ble Shri Justice **M. S. KARNIK** **(Court Room No. 27)** **[SINGLE BENCH – 2]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) All Criminal Appeals of **ODD Years** against Acquittal (except those assigned to other Court). (B) Civil Contempt References from District Judiciary. (C) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail and all other applications concerning Regular Bail matters **of the year 2023.** (D) Applications for leave to prefer Appeal.	**ORIGINAL SIDE** ----
13 *	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **(Court Room No. 19)** **[SINGLE BENCH-3]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) All Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused **are on bail** and connected Appeals arising out of same judgment and all Applications therein. (B) Criminal Applications **including applications under section 482 of Cr. P.C., Criminal Revision Applications** and Criminal Writ Petitions in relation to crime against Women and Children (except those assigned to other Courts). (C) Criminal Applications **including applications under section 482 of Cr. P.C., Criminal Revision Applications** and Criminal Writ Petitions in relation to crime under the Prevention of Corruption Act.	**ORIGINAL SIDE** ----

		(D) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts). **(E) All Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are in jail and connected Appeals arising out of same judgment and all Applications therein.**	
14	The Hon'ble Shri. Justice **SARANG V. KOTWAL** **(Court Room No. 28)** **[SINGLE BENCH – 4]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C. of **ODD Years** (except those assigned to other Courts). (B) All Applications u/s 407 of Cr.P.C. (C) Criminal Revision Applications of **ODD Years** (except those assigned to other Courts).	**ORIGINAL SIDE** -------
15	The Hon'ble Shri Justice **RIYAZ I. CHAGLA** **(Court Room No. 21)** **[SINGLE BENCH-5]** **Commercial Division**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Arbitration matters.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians and Wards Act and the Juvenile Justice Act. (B) Intellectual Property Matters. (C) Commercial Misc. Petitions (IPR) (D) Matters under Section 34 of the Arbitration and Conciliation Act, 1996. (E) Matters under Part-II of the Arbitration and Conciliation Act, 1996. (F) Admiralty Suits and all applications therein.

16 *	The Hon'ble Shri. Justice **MANISH PITALE** **(Court Room No. 37)** **[SINGLE BENCH – 6]** **Commercial Division**	**APPELLATE SIDE** --	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Matters under Part-I of the Arbitration and Conciliation Act, 1996. (except those assigned to other Courts). (B) Administration Suits and Partition Suits. (C) Civil matters of Single Judge not specifically assigned to other Courts. (D) Company Petitions & Applications (Company matters including Appeals against orders of Company Law Board). (E) Appeals under the Companies Act, except part-heard matters of other Courts. (F) Official Liquidator's reports (not assigned to any other Court), misfeasance summons, complaints under the Companies Act. (G) Testamentary Matters **(H) Commercial Disputes of value of Rs. 100 Crores or more.**
17 *	The Hon'ble Shri Justice **S. M. MODAK** **(Court Room No. 20)** **[SINGLE BENCH –7]** **Commercial Division**	**APPELLATE SIDE** ------	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Suits from the year 2015 and onwards. (B) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letter Patent.
18	The Hon'ble Shri. Justice **N. J. JAMADAR** **(Court Room No. 2)** **[SINGLE BENCH-8]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) **All Anticipatory Bail Applications** and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Anticipatory Bail matters	**ORIGINAL SIDE** ---- **SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY**

19	The Hon'ble Shri. Justice **MILIND N. JADHAV** **(Court Room No. 17 Annex)** **[SINGLE BENCH-9]** **Commercial Division**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of **ODD years** arising from Industrial / Labour Law.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Matters pertaining to Land Acquisition. (B) Suits up to the year 2014. (C) Writ Petitions not assigned to other Courts. (D) Writ Petitions arising from Industrial / Labour Laws. (E) Writ Petitions under the Maharashtra Land Revenue Code and the Maharashtra Stamp Act.
20	The Hon'ble Shri Justice **MADHAV JAMDAR** **(Court Room No. 9)** **[SINGLE BENCH-10]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of **ODD** years, not assigned to other Courts. (B) Civil Work not assigned to other Courts. (C) Civil/ Criminal **Writ Petitions**, **Revisions** against orders passed by the Courts (excluding Family Court) **in Maintenance matters** under any enactment **except D.V. Act.** (D) Civil/ Criminal **Writ Petitions**, **Revisions** against any order passed under **D.V. Act (excluding orders passed by Family Courts)**.	**ORIGINAL SIDE** -----
21	The Hon'ble Shri Justice **AMIT BORKAR** **(Court Room No. 25 Annex)** **[SINGLE BENCH–11]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions and Civil Revision Applications against the order of **Civil Courts** (except Rent Act). (B) Civil / **Criminal** Writ Petitions and Revisions against all orders passed by Family Courts **(including orders passed under D. V. Act**).	**ORIGINAL SIDE** ---------

22	The Hon'ble Shri. Justice **R. N. LADDHA** **(Court Room No. 34 Annex.)** **[SINGLE BENCH-12]**	**APPELLATE SIDE** **For Admission, hearing, order matters and applications therein :** (A) Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C. of **EVEN Years** (except those assigned to other Courts). (B) Criminal Revision Applications of **EVEN Years** (except those assigned to other Courts). (C) All Criminal Appeals of **EVEN Years** against Acquittal (except those assigned to other Court).	**ORIGINAL SIDE** ----
23	The Hon'ble Shri Justice **SHIVKUMAR DIGE** **(Court Room No. 34)** **[SINGLE BENCH- 13]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail and all other applications concerning Regular Bail matters **upto the year 2022.**	**ORIGINAL SIDE** ----
24	The Hon'ble Shri. Justice **ABHAY AHUJA** **(Court Room No. 26 Annex)** **[SINGLE BENCH – 14]** **Commercial Division**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Miscellaneous Civil Applications.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Insolvency matters. (B) Summary Suits and undefended Suits. (C) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein.
25	The Hon'ble Shri. Justice **SANDEEP V. MARNE** **(Court Room No. 22 Annex.)** **[SINGLE BENCH-15]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of **EVEN years** arising from Industrial / Labour Laws. (B) Civil Writ Petitions of **EVEN** years, not assigned to other Courts. (C) Appeals from Order.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : ------

		APPELLATE SIDE	ORIGINAL SIDE
26 *	The Hon'ble Shri. Justice **RAJESH S. PATIL** **(Court Room No. 16 Annex)** **[SINGLE BENCH-16]**	For Admission, hearing, order matters and applications therein : **(A) All First Appeals** (B) All Civil Writ-Petitions and Civil Revision Applications under Rent Act of **ODD** years and those arising out of orders passed in suits under the Rent Act and Presidency / Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.	----

N O T E

1) All Courts may take up cases for final hearing including old cases pertaining to their assignment at least on one day in a week.

2) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing may be given priority. The matters of Senior Citizens may also be given priority.

3) The Criminal Appeals pending for more than five years in which the accused is / are in Jail may be given priority.

4) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available, be placed before the Division Bench consisting of the companion Judge of the former Division Bench.

5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting single be placed before the Division Bench consisting of **Hon'ble Shri Justice SUNIL B. SHUKRE** and the companion Judge of the former Division Bench.

6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the orders passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the **Hon'ble Shri Justice SUNIL B. SHUKRE.**

7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.

8) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

9) The Larger Benches and Special Benches will as far as possible be constituted on **Friday**.

10) The matters in Chambers during lunch may be taken up subject to convenience of the Hon'ble Judges, and if they so desire.

11) Connected Criminal Appeals of Single Judge Bench (arising out of same Judgment) may be placed before the Single Judge Bench before whom the old appeal is pending.

12) All the commercial disputes of the value of Rs. 100 Crores or more will be taken up by the Court presided over by the **Hon'ble Shri. Justice MANISH PITALE** and the category of matters involving commercial disputes below Rs. 100 Crore will be taken up by the respective Courts taking up the respective assignment.

13) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before the Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by the Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

* Indicates partial modification.

Dated this 29th day of September 2023

By Order

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(H.M. Bhosale)
Registrar (Judl-I),
High Court, A.S., Bombay.